

IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

MCRC No. 10144 of 2018
(N.M. SHRIVASTAVA Vs CBI (VYAPAM) CAMP)

Dated : 17-04-2025

Shri Ajay Gupta, Senior Advocate through VC with Shri Rajeev Mishra, Advocate for petitioner.

Shri Vikram Singh, Advocate for CBI.

Heard on I.A. No. 18180 of 2024 for modification of order dated 16.03.2018 passed by this court.

While allowing the application for release on bail of the petitioner, the petitioner was ordered to be released on bail on various conditions. The third condition was as under:-

"(3) The petitioner will deposit his passport, if available, with the Investigating Agency, else file affidavit in this Court declaring that the petitioner does not have any passport of any country. This compliance will be condition precedent for release on bail; and"

In the present applicant the petitioner has prayed for modification of the aforesaid order and requested this court to direct the investigating agency to release the passport which has already expired for the purpose of renewal.

Accordingly, we hereby dispose of the present application directing the investigating agency to release the passport to the petitioner for renewal and after renewal of the same the same shall be deposited with the investigating agency. After renewal of the passport the petitioner is at liberty to apply for VISA and if VISA is given then he will move the application for

permission to go abroad before the trial court.

On receipt of the said application, the trial court will consider on merits and as per law.

It is made clear that the passport renewal authority is directed to renew the passport for a period of five years.

I.A. No. 18180 of 2024 is disposed of.

(SURESH KUMAR KAIT)
CHIEF JUSTICE

(VIVEK JAIN)
JUDGE

MSP